

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

PHYSICAL HEARING

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 24.05.2023 AT 02:30 PM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/636/2023 in CP (IB) No.198/9/HDB/2017
NAME OF THE COMPANY	Nawa Engineers Consultants Pvt Ltd
NAME OF THE PETITIONER(S)	Bay-Forge Pvt Ltd
NAME OF THE RESPONDENT(S)	Nawa Engineers Consultants Pvt Ltd
UNDER SECTION	9 of IBC

ORDER

The Counsel appearing for the Liquidator submits that as on date no money is available. As and when money is received, the same will be disbursed in accordance with section 53 IBC. So far as Prayer No.1 is concerned, which is to consider the arrears of salary of the workers as part of CIRP costs, the Liquidator does not raise any objection. Hence the application is accordingly allowed and disposed of.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**